No. 147/Rules/DHC

HIGH COURT OF DELHI: NEW DELHI

Dated: 08 09 2025

CIRCULAR

Copy of Notification No. 59/Rules/DHC dated 28.08.2025, as published in Delhi Gazette Extraordinary, Part II, Section I, No. 36 (NCTD No. 198) dated 28.08.2025 regarding amendment in Rule 2 of Part C of Chapter 3 of Volume V of Delhi High Court Rules and Orders, is hereby circulated for information.

(ARUN BHARDWAD)

REGISTRAR GENERAL

Endst. No. 743-769/Rules/DHC/2025

Copy forwarded for information and necessary action to:

Dated: 08/09/2025

- 1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
- 2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
- 3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
- 4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
- 5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
- 6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
- 7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
- 8. The Principal District & Sessions Judge, New Delhi. District; Patiala House Courts, New Delhi.
- 9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
- 10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
- 11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
- 12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
- 13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
- The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
- 15. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
- 16. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
- 17. The Chairmain/Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, KhelGaon Marg, New Delhi-
- 18. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Court Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
- 19. The Secretary, Delhi High Court Legal Services Committee.
- 20. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
- 21. Registrar-cum-Secretary to Hon'ble the . . . Chief Justice.
- 22. All Registrars/OSDs/Joint Registrars (J) with the request to circulate the same in their respective branches /office.
- 23. Joint Registrar-cum-P.A.to Registrar General, Delhi High Court.
- 24. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
- 25. Librarian, Delhi High Court.
- 26. Priviate Secretaries / Court Masters to Hon'ble Judges for kind perusal of their Lordships.
- 27. Guard File.

(MEENAKSHI PANT) JOINT REGISTRAR

भारत सरकार GOVERNMENT OF INDIA



एस.जी.-डी.एल.-अ.-30082025-265832 SG-DL-E-30082025-265832

असाधारण EXTRAORDINARY

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

ਚੰ. 36] No. 36] दिल्ली, बृहस्पतिवार, अगस्त 28,2025/माद्र 6,1947 DELHI, THURSDAY, AUGUST 28, 2025/BHADRA 6, 1947 [रा.रा.सं.दि. सं. 198 [N. C. T. D. No. 198

भाग II—I PART II—I

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली उच्च न्यायालय: नई दिल्ली

अधिसूचना

दिल्ली, 28 अगस्त, 2025

स. 59/नियम/डी:एन:सी.—दिल्ली उच्च न्यायालयः अधिनियमः (1966 का अधिनियमः 26) की धारा 7 द्वारा प्रदतः शक्तियो तथा इसे इस के संदर्भ में समर्थः बनाने वाली अन्यः समित्रिक्तिं क्रियोगः करते हुए, दिल्ली उच्च न्यायालयः, दिल्ली उ उच्च न्यायालयः नियम एवं आदेश के खंड-5 के अध्याय-3 के भाग-ग के नियम-2 में एततद्वारा निम्नलिखित संशोधन करता है:

निम्नलिखित नियम उच्च न्यायालय नियम एवं आदेश, खंड-5 के अध्याय-3 के भाग-ग के विद्यमान नियम-2 के स्थान पर प्रतिस्थापित होगा :

- 2. आपराधिक मामलों में महा निबंधक/निबंधक/संयुक्त निबंधक (न्यायिक) को प्रदत्त शक्तियों -
- 1. भारतीय नागरिक सुरक्षा संहिता, 2023 (पूर्व में दण्ड प्रक्रिया संहिता, 1973) के प्रावधानों के अनुसार, महा निवंधक को भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 379 की उपधारा (3) के खंड (क) [दण्ड प्रक्रिया संहिता, 1973 की धारा 340 की उपधारा (3) के खंड (क)] के अंतर्गत शिकायतों पर हस्ताक्षर करने हेतु शक्ति प्रदान की जाती है।

- 2. माननीय न्यायालय(यों) अपनी विवेकाधीन शक्ति से, प्रथम सूचना रिपोर्ट (FIR) रह करने से संबंधित निर्विवाद समझौते आधारित याचिकाओं को संयुक्त निबंधक (न्यायिक) के समक्ष आपराधिक अधिकारिता हेतु बयान दर्ज करने और/या किसी अन्य उद्देश्य के लिए सूचीबद्ध करने का आदेश दे सकते हैं और बयान दर्ज करने तथा/या माननीय न्यायालय के अन्य निर्देशों का पालन करने के बाद, यदि कोई हो, तो संयुक्त निबंधक (न्यायिक) अंतिम निस्तारण हेतु माननीय न्यायालय के समक्ष सुनवाई की अग्रिम तिथि तय करेंगे, जो अधिकतम दो दिन के भीतर होगी।
- 3. जिन मामलों में दोषसिद्ध अभियुक्त फर्लो/पैरील की अविध समाप्त होने के बाद आत्मसमर्पण करने में विफल रहता है, उन्हें संयुक्त निबंधक (न्यायिक) आपराधिक पक्ष के समक्ष, प्रस्तुत किया जाएगा, जो दोषसिद्ध अभियुक्त की गिरफ्तारी को सुनिश्चित करने के लिए आवश्यक कदमों को उठाएंगे, यदि वह फर्लो/पैरोल की अविध समाप्त होने के बाद आत्मसमर्पण करने में विफल रहता/रहती है।
- 4. आपराधिक अपीलों (CRL.A) को दाखिल करने में 60 दिनों तक की देरी माफ करने हेतु प्रार्थना-पत्रों को सुनना और निस्तारित करना।
- 5. न्यायाधीश के आदेश द्वारा यथा निर्देशित ऐसे अन्य मामले, जिनमें आपराधिक अपीलें (CRL.A), आपराधिक पुनरीक्षण याचिकाएं (CRL.REV.P), रिट याचिकाएं (आपराधिक) (W.P.(CRL), आपराधिक अनुमित याचिकाएं (CRL.L.P), आपराधिक विविध मामले (CRL.M.C.), स्थानांतरण याचिकाएं आपराधिक (TR.P.C.(CRL), आपराधिक अवमानना याचिकाएं (खंड न्यायपीठ और एकल न्यायपीठ), आपराधिक अवमानना संदर्भ (खंड न्यायपीठ) तथा विविध अपीलें (PMLA) सम्मिलित हैं।

टिप्पणी : यह संशोधन राजपत्र में इसके प्रकाशन की तिथि से प्रभावी होगा।

न्यायालय आदेशनुसार अरुण भारद्वाज, महा निबंधक

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

Delhi, the 28th August, 2025

No. 59/Rules/DHC.—In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in Rule 2 of Part C of Chapter 3 of the High Court Rules & Orders, Volume V:-

The following shall be substituted for the existing Rule 2 of Part C of Chapter 3 of Volume V of the High Court Rules & Orders:-

- 2. Power delegated to the Registrar General/Registrar/Joint Registrar (Judicial) in Criminal cases-
 - (1) In view of the provisions of the Bharatiya Nagarik Suraksha Sanhita, 2023 (earlier Code of Criminal Procedure, 1973), the Registrar General is delegated with the power to sign complaints under clause (a) of Sub-section (3) of Section 379 of the Bharatiya Nagarik Suraksha Sanhita, 2023 [clause (a) of Sub-section (3) of Section 340 of the Code of Criminal Procedure, 1973].
 - (2) The Hon'ble Court(s), at its discretion, may order listing of non-contentious compromise based petitions involving quashing of FIRs before the Joint Registrar (Judicial) for Criminal jurisdiction for recording of statement and/or for any other purpose and after recording of statement and/or complying with the other directions of the Hon'ble Court, if any, the Joint Registrar (Judicial) shall

fix the next date of hearing, which is not more than two days, before the Hon'ble Court for final disposal.

- (3) The matters where the convict has failed to surrender after the expiry of furlough/ parole period would be placed before the Joint Registrar (Judicial) on Criminal Side who shall take necessary steps to ensure the arrest of the convict if he/ she fails to surrender on expiry of the furlough/ parole period.
- (4) To hear and dispose of applications for condonation of delay upto a period of 60 days in filing Criminal Appeals (CRL.A.).
- (5) Any other matter as may be directed by the order of the Chief Justice, including in respect of Criminal Appeals (CRL.A.), Criminal Revision Petitions (CRL REV.P.), Writ Petition (Criminal) (W.P.(CRL), Criminal Leave Petitions (CRL.L.P.), Criminal Miscellaneous Cases (CRL.M.C.), Transfer Petitions Criminal (TR.P.C.(CRL)), Criminal Contempt Petitions (DB and SB), Criminal Contempt Reference (DB) and Miscellaneous Appeals (PMLA).

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

By Order of this Court

ARUN BHARDWAJ, Registrar General